Central Administrative Tribunal Principal Bench, New Delhi.

CP-466/2016 in OA-868/2015

New Delhi this the 02nd day of August, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J) Hon'ble Sh. Shekhar Agarwal, Member (A)

> Smt. Rajo Devi, W/o Sh. Ramesh, Ex-Driver, B.No. 10526, Token No. 31300, Residential Address: Smt. Rajo Devi, Village & PO Juan Mahra, Distt. Sonepat (Haryana).

Petitioner

(through Sh. G.D. Bhandari)

Versus

Sh. C.R. Garg,
Chairman-cum-Managing Director,
Delhi Transport Corporation,
Govt. of NCT of Delhi,
IP Estate,
New Delhi-110002.

Respondents

(through Sh. Umesh Joshi)

ORDER (ORAL)

Mrs. Jasmine Ahmed, Member (J)

- Sh. G.D. Bhandari, learned counsel for the petitioner and Sh. Umesh Joshi, learned counsel for the respondents present.
- 2. Learned counsel for the respondents has handed over a judgment dated 19.05.2017 passed by Hon'ble High Court of Delhi in

CP-466/2016

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Writ Petition No. 9690/2016 wherein we have seen that the Hon'ble High Court has directed not to proceed with the contempt proceedings any further.

3. Accordingly, this CP is dismissed. Notices are discharged.

(Shekhar Agarwal) Member (A)

(Jasmine Ahmed) Member (J)

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